

(b) As per CBI report, Rs. 1,16,788, US \$ 33 and 100 Saudi Reyls were recovered from customs officials.

(c) 14 officials, 4 Supdts., 9 Inspectors and One Examiner arrested by the CBI were suspended w.e.f. the date of arrest i.e. 17.10.95. Further action will be decided upon receipt of full investigation report from the CBI.

(d) Group 'B' and 'C' officials of New Customs House, Delhi struck work from 17 October to 20th October, 1995 after CBI raid. However, many Customs officials including Group 'B' and 'C' at IGI Airport, New Delhi continued to work during this period.

(e) There was some delay in the clearances but no loss either to revenue or to importers or exporters has been reported because Group 'A' Customs and Central Excise officers posted in Delhi including some probationers from National Academy of Customs, Excise and Narcotics were pressed into service.

(f) Stricter supervision over the clearance work is being exercised by top level officers like Commissioner, Additional Commissioner and Deputy Commissioner. The officers of Vigilance Wing of Customs House have also been visiting various work stations conducting checks on documents, consignments etc.

Child Labour

959. SHRI SANAT KUMAR MANDAL : Will the Minister of LABOUR be pleased to state :

(a) whether the Government has formulated any pragmatic and integrated scheme for the eradication of child labour;

(b) if so, the broad feature thereof;

(c) the manner in which this scheme is likely to be enforced strictly; and

(d) the role envisaged for the State Governments in this Scheme?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d) . Under the National Child Labour Projects Scheme of the Ministry of Labour, a major activity undertaken is establishment of special schools to provide basic needs like non-formal education, vocational training, supplementary

nutrition etc., to the children withdrawn from employment. Voluntary agencies are being financially assisted to the extent of 75% for taking up welfare projects for working children under the Grants-in-Aid Scheme. Under the National Child Labour Project Scheme, children withdrawn from work are put into special schools where over a period of 3 years they are given primary level education, health care, nutrition and stipends.

Presently child labour elimination projects are functioning in 75 districts in 11 States in the country covering around 1.36 lakh children.

The Scheme is implemented through Child Labour Project Societies headed by the District Collector/District Magistrate who are State Government functionaries. In many cases, the scheme is implemented with the help of Non-Governmental Organisation. Funds for the National Child Labour Projects are released in instalments after appropriate checks by the Government of India to ensure that projects are run properly and as per conditions laid down for implementation of these Projects.

The enforcement of the provisions of the Child Labour (Prohibition & Regulation) Act by State Government and U.T.s is being monitored by the Central Government.

Strike by Bank Employees

960. SHRI LOKANATH CHOUDHURY :

SHRIMATI MAHENDRA KUMARI :

SHRIMATI GEETA MUKHERJEE :

SHRI GEORGE FERNANDES :

SHRI TARA SINGH :

SHRIMATI KRISHNENDRA KAUR (DEEPA) :

SHRI V. SREENIVASA PRASAD :

SHRI SURENDRA PAL PATHAK :

Will the Minister of FINANCE be pleased to state :-

(a) whether the Bank employees observed a two-day strike during September, 1995;